



2025:DHC:5891



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of decision: 22.07.2025

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CRL.M.C. 3918/2025 & CRL.M.A. 17098/2025 EXEMPTION

BHARAT SHARMA & ORS.

.....Petitioners

Through: Mr. Banka Bihari Panda, Mr.
Ankit Sharma, Mr. Bhaskar
Singh, Advs

Petitioners in person.

versus

THE STATE GOVT OF NCT OF DELHI & ANR

... Respondents

Through: Mr. Hitesh Vali, APP for the
State with SI Suresh Kr. Meena,
P.S.New Usman Pur.
Mr. Deepak Singh Poonia, Mr.
Mohit Aggarwal, Mr. Bhuvan
Shekhar, Advs. for R-2 with R-
2 in person.

CORAM:

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)

RAVINDER DUDEJA, J.

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 0986/2022, dated 23.11.2022, registered at P.S New Usmanpur, Delhi under Sections



498A/406/34 IPC & Section 4 of DP Act and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The marriage between Petitioner No. 1 and Respondent No. 2 was solemnized on 30.01.2019 as per Hindu rites and ceremonies. Due to temperamental differences Petitioner No. 1 and Respondent No. 2 started living separately since 18.03.2022. As per allegations, respondent no.2 was subjected to both physical and mental harassment on account of dowry demands by the petitioners. FIR No. 0986/2022, dated 23.11.2022 was lodged at P.S New Usmanpur, Delhi under section 498A/406/34 IPC & Section 4 of DP Act. Chargesheet has been filed against the petitioners on 07.02.2025.

3. During the pendency of the proceedings, the parties have amicably resolved their disputes and executed a Settlement dated 27.03.2025 at Counselling Cell, Saket (South) Courts, New Delhi. Pursuant to aforesaid settlement, parties have obtained divorce by mutual settlement. It is submitted that all conditions of the Settlement Agreement have been fulfilled including the payment of the total settlement amount of Rs. 55,00,000/- (Rupees fifty five lacs only) as per the schedule mentioned in the Settlement Deed. The copy of Settlement dated 27.03.2025 has been placed on record as Annexure B.



4. Petitioner nos. 1, 2 and 6 as well as respondent no.2 are physically present before the Court while respondent nos. 3 to 5 have entered their appearance through VC. They have been identified by their respective counsels as well as by the Investigating Officer SI Suresh Kr. Meena from PS New Usmanpur.

5. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has no objection if the FIR No. 0986/2022 is quashed against the petitioners.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0986/2022 is quashed.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."



8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 0986/2022, dated 23.11.2022, registered at P.S New Usmanpur, Delhi under section 498A/406/34 IPC & Section 4 of DP Act and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 0986/2022, dated 23.11.2022, registered at P.S New Usmanpur, Delhi under section 498A/406/34 IPC & Section 4 of DP Act and all the other consequential proceeding emanating therefrom is hereby quashed.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

JULY 22, 2025

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